

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 215
441/252/ND/2020

IN THE MATTER OF:
Rastogi Ice-Cold Ltd.

...APPELLANT

Vs.

ROC NCT of Delhi and Haryana

...RESPONDENT

Section
Under Section 252

Order delivered on 21.12.2020
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant
For the ROC
For the Income Tax Department

:Mr. Narender, Advocate
:Mr. M. Yadubhushana Rao, AROC.
:Mr. Zoheb Hussain, Sr. Standing
Counsel & Mr. Parth Semwal, Jr.
Standing Counsel.

ORDER

Heard the submissions made by the counsel for the appellant. Ld. Counsel for the appellant has submitted that an affidavit regarding the past 10 years financial statements has been filed. AROC has submitted that they have filed their reply and counsel for the Income Tax Department has also submitted that they have filed reply and nearly 90,000/- Rupees is outstanding. Having heard the arguments advanced by counsel the order in this matter is reserved.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)

(Annu)